

17. In the event of the change of the premises of the Tribunal before the expiry of the period of this contract, the Contractor shall provide the same security personnels in the new premises at the same rates agreed upon in this contract.
18. The contractor will be required to pay minimum wages to the labour engaged by him at the rates not less than the minimum wages as notified by the Andhra Pradesh State Government from time to time under Minimum Wages Act 1948, failing which the difference of wages will be deducted from the monthly bills of the contractor.
19. The contractor shall be responsible for providing all statutory benefits to the personnel employed by him including off-day after 6 days & national holidays, **EPF, ESI, and maintain proper record as required under the Law/Acts viz. Register of persons employed on work, muster roll register, wage register etc.**
20. Each bill must accompany details of security guard engaged, duration of their engagement and documentary proof of muster roll, wage register, amount of wages paid, amount of EPF/ESI contributions etc.
21. The amount will be paid to the Contractor after deduction of Income Tax at source at the rates as applicable from time to time and any amount due from the contractor under the terms & conditions of this agreement.
22. Payment will be made for the services of 03 security guards, employed one each in a shift of 8 hours, for three shifts in a day on monthly basis.
23. If the work is not performed by any or all the security guards on any day/days in a month, deduction shall be made proportionately (per day basis) from the bills of the contractor and a penalty @ Rs.500/- per working day will be imposed if work is not performed for continuously three days.
24. The stamp duty on this agreement and duplicate thereof shall be borne by the Contractor. The original shall be retained by the Tribunal and the Contractor shall retain the duplicate.

19-11-2020
(P. RAVIKUMAR)

REGISTRAR I/c
DEBTS RECOVERY TRIBUNAL
VISAKHAPATNAM

Copy to Notice Board, DRT, Visakhapatnam
NIC Cell for uploading the same in the web site.

P. RAVI KUMAR
Registrar & Head of Office (I/C)
DEBTS RECOVERY TRIBUNAL
Govt. of India, Ministry of Finance
VISAKHAPATNAM

PROFORMA FOR TECHNICAL BID

- 1) Tenderer/contractor's Name: :
- 2) Tenderer/Contractor's Address with Telephone, Fax and E-mail :
- 3) PAN of the tenderer/Contractor (Attach copy) :
- 4) Registration No. of the tenderer/contractor (GST/VAT/Sales Tax, Service Tax, if any) (Attach copy) :
- 5) Details of Government sector client (s):- :

S.No.	Name & Address of Govt. Organization	Telephone & Fax No. Period of contract
1.		
2.		
3.		
4.		
5.		

- 6) Copy of last 3 (three) years Income Tax Return :
- 7) Copy of last 3 (three) years completion certificate :
- 8) Copy of EPF & ESI Registration certificate :

(Signature of Owner/Authorized Representative)
NAME OF THE AGENCY WITH SEAL

ANNEXURE - II

PRICE BID

Name of Contract: Deployment of Un-armed round the clock Security Guards in DRT
Visakhapatnam

1. Annual Comprehensive maintenance service of :

S.No.	Description of work	*Rate per unit/per year(Rs.) Amount
01	03 security guards, one guard in each shift of 8 hour duration, in three shifts a day i.e.24 hours of a day and on all days including Saturday, Sunday and Holidays.	

Details

Basic Pay	VDA@	EPF%	ESI%	Weekly off	Service Charges%	CGST%	SGST%	Service Tax %

*Tentative figure Total Rs..... (In words:.....)

- 2 (b) The above rates will be valid for one year from the date of executing the agreement & deployment of guards.

Date :

(Signature of Owner/Authorized Representative)
NAME OF THE AGENCY WITH SEAL